

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO.80 OF 2025(WZ)

Vanashkti & another

... Applicants

Versus

CIDCO & others

... Respondents

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Pune

Date: 31/05/2026


Advocate for Respondent No.6

D.M.Gupte

Advocate

Email-advgupte@gmail.com

9422317884

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL WESTERN ZONE BENCH AT PUNE**

MEMORANDUM OF APPLICATION
(UNDER SECTIONS 14 & 15 READ WITH SECTIONS
17, 18(1) & 20 OF THE NATIONAL GREEN TRIBUNAL
ACT, 2010)

ORIGINAL APPLICATION NO. 80 OF 2025

IN THE MATTER OF:

Vanashakti and Anr.

) ... Applicants

Versus

City and Industrial Development
Corporation of Maharashtra (CIDCO),

)

*(Through its Managing Director,
& having its office at CIDCO Bhavan)*

)

CBD Belapur, Navi Mumbai - 400 614.

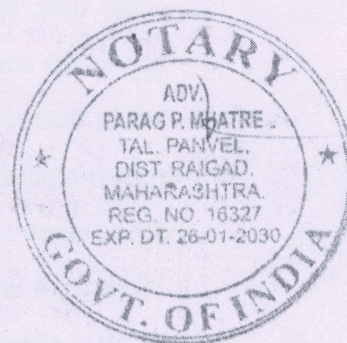
)

Email ID: md@cidcoindia.com

)

Contact No. 022-67918166 & Ors.

) ... Respondents



**AFFIDAVIT-IN-REPLY ON BEHALF OF
THE RESPONDENT NO. 6**

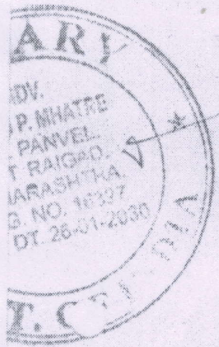
I, **Sagar Shankar Mali**, Age: 38 years, working as an Assistant Conservator of Forest (*Territorial and Wild Life*), Panvel, District Raigad, on and for behalf of the Respondent No. 6, do hereby solemnly affirm and state as under:

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1. I say that I have read the Original Application along with its exhibits filed by the Applicant. I am authorized to file this Affidavit-in-Reply on behalf of the Respondent No.6. I have perused the relevant record maintained by my office and subordinate office with reference to the subject matter of the present Original Application on the basis of the said record. The contentions, which are not specifically denied by me in this Affidavit, should not be construed as an admission on my part. I crave leave of this Hon'ble Court to file Additional Affidavit as and when required.

2. I say that, by way of the above Original Application, the applicant seeks direction to restrain Respondent Nos. 8 to 10 in carrying out any form of deforestation, excavation, removal and cutting of the hill and its slope in violation of the Forest (Conservation) Act, 1980, the MRTP Act, 1966 read with the EPA, 1986 and to carry out restoration of the affected hill slope/ecology at Survey No. 57 at village Nanoshi, Tahsil Panvel, District: Raigad, Naina thereof and impose appropriate environmental compensation thereof and also to direct the Respondent authorities to identify the extent of ecological damage caused to the hill slope at Survey No. 57 due to deforestation, excavation of the hill and its slope and removal of soil at village Nanoshi, Tahsil Panvel, District Raigad.

3. At the very outset, it is respectfully submitted that the Government of Maharashtra Gazette bearing No. FLD/207140-w (8), dated 03.10.1974, issued by the Revenue and Forest Department, Mumbai, for the area admeasuring 72.35 Acres Gunthas which includes Survey No.57 admeasuring area 13.32 Acres Gunthas (5.58 Ha.) is declared as "ceased to be Reserved Forest from the date of issue of this Notification" i.e. disforested. Hereto annexed and marked as Exhibit- A is a copy of Government Gazette dated 03.10.1974 for perusal of the Hon'ble Tribunal.
4. I say that Government of Maharashtra declared City and Industrial Development Corporation of Maharashtra (CIDCO) that is Respondent No.1, as the Special Planning Authority ("SPA") for the Navi Mumbai Airport Influence Notified Area ("NAINA") dated on 10.01.2013, thereafter CIDCO carried out a survey of the lands included in the notified area and prepared a Draft Development Plan with Draft Report, Draft Development Control and Promotion Regulations subsequent to which on 16.01.2019, the Government of Maharashtra sanctioned a part of the Draft Development Plan along with the DCPR for the final notified area comprising of 175 villages including the said land.
5. I say and submit that, the said Subject land is under the control of CIDCO, who is Special Planning Authority for

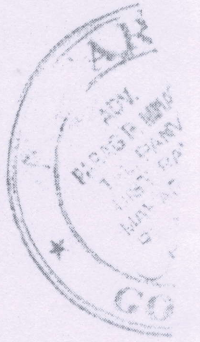


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the Navi Mumbai Airport Influence Notified Area ("NAINA"), therefore the alleged work of excavation of the top soil, flattening/leveling of the hill and deforestation at Survey No. 57 at village Nanoshi, Taluka Panvel, District Raigad, if any, is controlled by CIDCO. The said copy of the Notification has already annexed by the Applicant as Annexure-A-2 to the present Original Application.

6. I say that, the Respondent Nos. 8 to 10 are private parties, whose names are reflected in the 7/12 extract of Survey No. 57 of Village Nanoshi, Taluka Panvel, District Raigad. As per 7/12 extract i.e. record of rights, the said land, is of the private ownership and Respondent No. 6 has no concern with the use of the said land being done. Hence, any work being done as alleged in the said land will not attract provisions of the Forest (Conservation) Act, 1980.

I further submit that, recent panchanama is prepared on 22.04.2026 of subject land Gut No. 57 in the presence of *panchas* by forest official. Even at present, there is wild vegetation/dense forest of mix forest species at large number in major area of the subject land. Copy of panchnama is annexed herewith and marked as Exhibit-B. I further say and submit that, polygon geo tagged photos are also taken of the subject land through GPS device with its longitude and latitude and in these photos it is clearly seen that, there is good



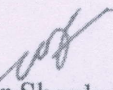
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tree cover in the area of Gut No. 57. Copy of geo tagged photos are annexed herewith and marked as Exhibit-C Colly. Though the subject land appears as a forest, but as mentioned above it is deforested in the year 1974 by issuing Government notification. It is not included in the list of Identified Forest. It is respectfully submitted that, in view of the object of the forest laws to conserve, preserve and protect of forest and ecology, this Hon'ble Tribunal may direct the concern authorities to include the subject land as Green Zone in their Development Plan.



7. In view of the above facts and circumstances, Respondent No. 6 has no role to play in connection to the said land.
8. Hence, I respectfully submit that Respondent No. 6 may kindly be omitted from the preceding of this Original Application in the interest of justice.

Dated this 26 may day of March, 2026

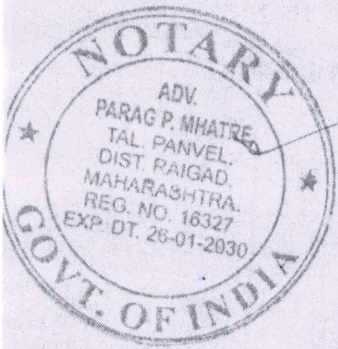

(Sagar Shankar Mali)
Assistant Conservator of Forest
(Territorial and Wildlife),
Panvel,
DEPONENT

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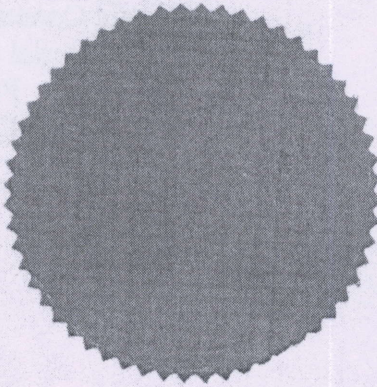
VERIFICATION

I, Sagar Shankar Mali, Age: 38 years, working as a Assistant Conservator of Forest (Territorial and Wild Life), Panvel, District Raigad, on and for behalf of the Respondent No. 6, do, hereby solemnly affirm and state as under do hereby solemnly verify above contents affidavit-in-reply as true and correct to the best of my knowledge, belief and information derived from the records and files maintained in the office and I verify the same to be true. I say that, I have not suppressed any material fact from this Hon'ble Court.

Solemnly affirmed at _____)
On this ²⁶ day ^{May} March, 2026)



(Sagar Shankar Mali)
Assistant Conservator of Forest
(Territorial and Wildlife),
Panvel,
DEPONENT



BEFORE ME

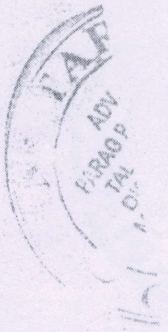
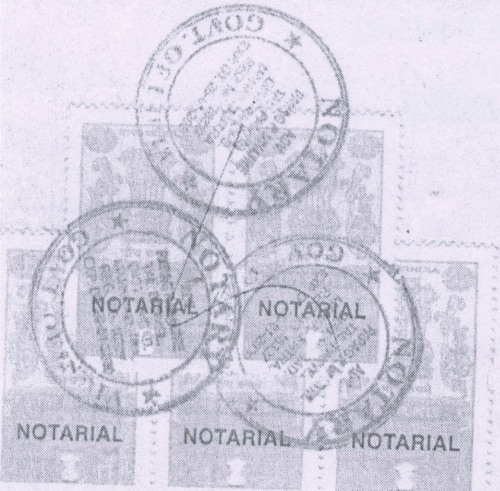
Parag P. Mhatre
26/5/2026
PARAG P. MHATRE
Advocate & Notary
GOVT. OF INDIA

Ashwamedh Villa, Plot No. 12, Road No. 09
Sector No. 12, New Panvel, Tal. Panvel,
Dist. Raigad-410 206, Maharashtra
Mob. 9833738711

NOTED AND REGISTERED

At Sr No. 317/26

26 MAY 2026



Exhibit

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महसूल व वन विभाग

सचिवालय, मुंबई-४०० ०३२, दिनांक २५ जानेवारी १९७४

भारतीय वन अधिनियम, १९२७ (सन १९२७ चा भारताचा अधिनियम क्रमांक १६)

क्रमांक एफएलडी. १३७३/२०७१४०-इन्स्यू (८).—भारतीय वन अधिनियम, १९२७ (सन १९२७ चा भारताचा अधिनियम क्रमांक १६) यातील कलम २७ अन्वये प्रदान करण्यात आलेल्या शक्तीचा वापर करून महाराष्ट्र शासन असा निदेश देत आहे की, उक्त अधिनियमाच्या कलम १९ अन्वये प्रासकीय अधिसूचना क्रमांक ६३३१-ब, दिनांक ६ ऑगस्ट १९८५ यात राखीव वन म्हणून जाहीर केलेले पुढील क्षेत्र राखीव वन म्हणून राहणार नाही.

अनुसूची

जिल्हा, मुलाबा, तालुका, पनवेल, मोजे नागोशी गोठेघर.

अनुक्रमांक	भूमापन क्रमांक	क्षेत्र	सीमा
		एकर गुं. आ.	हेक्टर
१	५०	३२ १६ ०	१३.११
	५१	२० १२ ०	८.२१
	५२	१९ ३२ ०	८.०१
	५३	१७ ३० ०	७.१८
	५४	० १३ ०	०.१३
	५५	११ २२ ०	४.६७
	५६	५ २८ ०	२.३०
	५७	१३ ३२ ०	५.५८
	५८	७ ०८ ०	२.९१
	५९	१४ ३२ ०	५.९९
		१४३ २५ ०	५८.०९
२	३१ पै.	४ ३५ ०	१.९७
	१० पै.	५४ २८ ०	२२.१३
		५९ २३ ०	२४.१०
	१८	५ ३४ ०	३.५८
	२०	२४ १० ०	९.८१
	३५	१९ १६ ०	७.८५
	३६	२० १५ ०	८.२५
		७२ ३५ ०	२९.४९

पूर्वेस.—मालकी सव्हे नंबर ४१
 पश्चिमेस.—राखीव वन सव्हे नंबर १०२ पै.
 दक्षिणेस.—राखीव वन सव्हे नंबर १०२ पै.
 उत्तरेस.—मालकी सव्हे नंबर ६०, ६३, ६४, ४८ व ९९, राखीव वन सव्हे नंबर १०२ पै. संरक्षित वन सव्हे नंबर ९२.
 एकत्रित भाग.

पूर्वेस.—मोजे सांगुली गावची शीव.
 पश्चिमेस.—राखीव वन सव्हे नंबर ३१ पै.
 दक्षिणेस.—राखीव वन सव्हे नंबर १०२ पै.
 उत्तरेस.—मोजे पाटणोली गावची शीव.
 पूर्वेस.—राखीव वन सव्हे नंबर ३०, ३३, ३४ व १०२ पै.
 पश्चिमेस.—मालकी सव्हे नंबर ३७, ३८ व ४० नाला.
 दक्षिणेस.—राखीव वन सव्हे नंबर १०२ पै.
 उत्तरेस.—मालकी सव्हे नंबर १६, १७, २१, २२, २३ व २६, राखीव वन सव्हे नंबर २८, २९.

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने

व. शं. कुलकर्णी,
 शासनाचे भवर सचिव.

REVENUE AND FORESTS DEPARTMENT
 Sachivalaya, Bombay-400 32, dated 25th January 1974

INDIAN FOREST ACT, 1927 (XVI OF 1927).
 3631

No. FLD. 1373/207140-W(8).—In exercise of the powers conferred by section 27 of the Indian Forest Act, 1927 (XVI of 1927), the Government of Maharashtra is pleased to direct that the areas specified below which in Government Notification No. 6331-B, dated 6th August 1885 was declared to be reserved forest under section 19 of the Indian Forest Act, 1878 (VII of 1878), shall cease to be Reserved Forest from the date of issue of this Notification.

Schedule

District Kelaba, Taluka Panvel, Village Nagoshi gothghar.

Serial No.	Name of village	Survey No.	Area		Boundaries
			A. g.	Hectares	
1	Nagoshi-Gothghar	50	32 16	13.11	East.—Malki Survey No. 41. West.—Reserve Forest Survey No. 102 p. South.—Reserve Forest Survey No. 102 p. North.—Malki Survey Nos. 60, 63, 64, 48, 49 and 99. Reserve Forest Survey Nos. 102p, 92. Combined by Nos. As such there is no by No.-wise boundaries on the village map.
		51	20 12	8.21	
		52	19 32	8.1	
		53	17 30	7.18	
		54	0 13	0.13	
		55	11 22	4.67	
		56	5 28	2.30	
		57	13 32	5.58	
		58	7 8	2.91	
		59	14 32	5.99	
				143 25	

Serial No.	Name of village	Survey No.	Area		Boundaries	
			A.	B.		
2	Nanoshi-Gotheghar	31p	4	35	West.—Village boundary of Sangurk. East.—Reserve Forest Survey No. 31 p. South.—Reserve Forest Survey No. 102 p. North.—Village boundary of Patnoli.	
		102p	54	28		22-13
3	Nagoshi-Gotheghar		59	23	24-10	
		18	8	34	3-58	East.—Reserve Forest Survey Nos 30, 33, 34 and 102 p. West.—Malki Survey Nos. 37, 38 and 40, Nalla. South.—Reserve Forest Survey No. 102p. North.—Malki Survey Nos. 16, 17, 21, 22, 23 and 26. Reserve Forest Survey Nos. 28 and 29.
		20	24	10	9-81	
		35	19	16	7-85	
		36	20	15	8-25	
	72	35		29-49		

By order and in the name of the Governor of Maharashtra,
V. S. KULKARNI,
Under Secretary to Government.

महसूल यंत्र विभाग

सचिवालय, मुंबई-४०० ०३२, दिनांक २५ जानेवारी १९७४

भारतीय वन अधिनियम, सन १९२७ (१९२७ चा भारताचा अधिनियम क्रमांक १६).

क्रमांक एफएलडी. १३७३/२०७१४०-डब्ल्यू (२).— भारतीय वन अधिनियम, १९२७ (सन १९२७ चा भारताचा अधिनियम क्रमांक १६) यातील कलम २७ अन्वये प्रदान करण्यात आलेल्या शक्तीचा वापर करून, महाराष्ट्र शासन असा निदेश देत आहे की, भारतीय वन अधिनियम, १८७८ (१८७८ चा अधिनियम क्रमांक ७) याच्या कलम १९ अन्वये, प्रासंगिक अधिसूचना क्रमांक ६३३१-अ, दिनांक १८८५ यात राखीव वन म्हणून जाहीर केलेले पुढील शेत राखीव वन म्हणून राहणार नाही.

अनुसूची

शिल्हा कुलाबा, तालुका पनवेल, मोजे मानघर तर्फे अवरोली.

अनुक्रमांक	भाषात क्रमांक	क्षेत्र	सीमा
१	३५ भाग	एकर गुं. आ. १४१ ११ ०	हेक्टर ५७ १७
		पूर्वेस.—मोजे मोसायाची शीव. पश्चिमेस.—मालकी सव्हें नंबर २२, सः सव्हें नंबर ३५ व मोजे कुडेओहोळची शीव. दक्षिणेस.—सः सव्हें नंबर ३५ भाग. मोजे मोसायाची शीव. उत्तरेस.—मुलकी सव्हें नंबर २३ व २५ मोजे मोसायाची शीव.	

महाराष्ट्राचे राज्यपाल यांचे आदेशानुसार व नावाने,
व. शं. कुलकर्णी,
शासनाचे अवर सचिव.

REVENUE AND FORESTS DEPARTMENT
Sachivalaya, Bombay-32, dated 25th January 1974

INDIAN FOREST Act, 1927 (XVI of 1927), 3632
No. FLD. 1373/207140-W(9).—In exercise of the powers confirmed by section 27 of the Indian Forest Act, 1927 (XVI of 1927), the Government of Maharashtra is pleased to direct that the areas specified below which is Government Notification No. 6331-A, dated 6th August 1885, was declared to be reserved forest under section 19 of the Indian Forest Act, 1878 (VII of 1878), shall cease to be Reserved Forest from the date of issued this Notification.

Schedule

District Kolaba, taluka Panvel, village Manghar (Tarf. Avrnli)

Serial No.	Name of village	Survey No.	Area		Boundaries
			A.	B.	
1	Manghar Tarf Avrnli	35	141	11	Hectares 57'17
				East.—Village boundary of Mosara. West.—Malki Survey No. 22, village boundary of Kundeohal, Reserve Forest Survey No. 35pt. South.—Reserve Forest Survey No. 35pt, village boundary of Mosara. North.—Malki Survey Nos. 23, 25, village boundary of Mosara.	

By order and in the name of the Governor of Maharashtra,
V. S. KULKARNI,
Under Secretary to Government.

Exhibit - 2

पंचनामा

पंच - 1) श्री नरेश लक्ष्मण पाटील वय 44 वर्ष, शंदा मगर
 श. भोगरजाडा ता पंजेल, जि. रामगड
 2) श्री सुशिल बाबा हाकरे वय 37 वर्ष, शंदा - मगर
 श. नागेशी ता. पंजेल जि. रामगड

आम्हा पंचाथ मे नवनाम दापोली व शेड 2214
 दापोली यांनी मोठे नागेशी येथे बोलावून मोठे - नागेशी
 सन. 57 या मा. न्यायालय खजती ही कुडे सुद्धा असलेल्या
 खटल्याच्या अनुषंगाने वरिष्ठांच्या कादेशा नुसार सप्त
 जागेवर बोलावून सप्त परिस्थितीचा पंचमत लिहून पत्र असे
 सांगितल्या वरुणे पंचमत लिहून देत आहोत ते खालील
 प्रमाणे.

वरिल प्रमाणे वनकर्मचारी व वनकर्माची व काही
 पंचकमे सर्वजण मोठे नागेशी येथील सन. 57 मध्ये
 एवढे जमून काढते असता वनखात नागेशी यांनी सड
 सड नंबरच्या हद्दी वरुणे फिकेन 4214 कुडा सिमेंट पोला
 व 4214 चाड दाखविली त्यांचे उपस्थितीत वनकर्मचारी
 यांनी जीपीएच रिडींग घेतले ते खालील प्रमाणे

- ① N 18° 55' 59.06 E 73° 42' 28.99
- ② N 18° 55' 56.08 E 73° 42' 09

वरिल रिक्ती घेतलेली जीपीएच रिडींग आम्हा
 पंचाज सप्त घेतले ते वरिष्ठे काढून त्यानंतर वनखात
 नागेशी यांनी सड सड नंबरच्या हद्दी फिकेन चतुर्थ
 लिगा दाखविल्या त्या पुर्वे सन. 58 पश्चिमे सन
 102 शानि वन दाखविले सन. 56 उत्तरे सन
 82 कादेश हद्दी दिलेले भस काढत सड सड हद्दी
 ह्या यांनी त्यांच्या कुडीक गोन कादेशा वरुणे दाखविल्या
 त्या वरिष्ठे वनसामाची काही पंचानी यांनी घेतले
 आहे.

अधिक चौकशी 42 म्यान वनकर्मचाऱ्या कुडे कास-
 मेला 7/12 उताहा आम्हा पंचाथे दाखविल्या त्यानुसार
 (PT 07)

मौजे नानोशी सन 57 चे क्षेत्र 5.58 हेक्टर दिवून येत
जिल्हा भोगवटा सदरी कुपिया येत दिवले क्षेत्र 2.
02.95 हेक्टर नितीन येत दिवले क्षेत्र 2.02.95
हेक्टर गितांजली येत दिवले क्षेत्र 1.52.04 हेक्टर
जिल्हा भोगवटा आहे तसेच इतर अधिकाराने
महाराष्ट्र जमिन अधिनियम संसिना 1966 चे कलम 36 व
तदनुसार पात्र अशी गोंद दिवून येत आहे

मौजे नानोशी सन 57 चे क्षेत्र 5.58 हेक्टर हे
दिनांक 25 जानेवारी 1974 कोटिच्या महाराष्ट्र राज
पत्रान्वये निर्विकरण सदर क्षेत्राचे शाले कालावधीने
दिवून येत आहे.

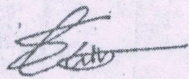
समस्त जागेच्या पहाणीनेही सदर क्षेत्र हे डोंगराला
पठउतारे जिल्हा ज्या भूमी जंगली झालेला दिवून येत
आहे. सदरचा झालेला पट स्वकृपाचा दिवून येत आहे.

हा पंचनामा आम्ही पंचांनी सांगितल्या प्रकारे
लिहिल्या जिल्हा तो आम्ही पंचांनी वाचून घेऊन बरोबर
जिल्हाच्या खात्री सात्तावेत त्यावर आम्ही पंचांनी
सही भांगरा दिवून आहे. हा पंचनामा लिहून दिवला
आहे

दिकाण - नानोशी
सन 57

दिनांक - 24/04/2026

समस्त



परिमंडळ वन अधिकारी
दापोली

किाबाबा
प.र.मानवरी

① नरेश लक्ष्मण पाटील

② Sunil

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Exhibit-2

Translation

Panchnama

Panch - 1) Shri Naresh Laxman Patil, Age: 55 years, Occupation: Labor, Residing at:
Bhangarpada, Taluka: Panvel, District: Raigad.

2) Shri Sunil Bala Thakare, Age: 37 years, Occupation: Labor, Residing at:
Nanoshi, Taluka: Panvel, District: Raigad.

We, the Panchas, were called to Village Nanoshi by the Hon. Forester Dapoli and the Round Staff Dapoli. Pursuant to the orders from superiors regarding the ongoing case in the Hon. NGT Court concerning Village Nanoshi S.No. 57, we were called to the actual site and asked to record the factual situation in writing. Accordingly, we are writing this Panchnama as follows.

As mentioned above, the Forest Officers / Forest Employees and we, the Panchas, all gathered at S.No. 57 in Village Nanoshi. The Forest Guard, Nanoshi, walked along the boundaries of the said survey number and showed us the stone markers (buruj), cement poles, and stone Thale. In their presence, the forest employees recorded the GPS readings as follows

N 18° 55' 59.06" E 73° 428.89"

N 18° 55' 56.08" E 73° 427.09"

The GPS readings taken at the above locations were taken in the presence of us Panchas and are correct. Following this, the Forest Guard, Nanoshi, walked along the boundaries of the said survey number and showed us its four boundaries. These boundaries appear as follows: S.No. 58 to the East, S.No. 102 Reserve Forest to the West, S.No. 56 to the South, and S.No. 82 to the North. They showed us these boundaries using the village map they had, and we, the Panchas, have verified their accuracy.

During further inquiry, the forest employees showed us, the Panchas, the 7/12 extract available with them, according to which The total area of Village Nanoshi S.No. 57 appears to be 5.58 Hectares, and the occupants are shown as: Supriya Chetan Shindale (Area 2.02.95 Hectares), Nitin Chetan Shindale (Area 2.02.95 Hectares), and Gitanjali Chetan Shindale (Area 1.52.04 Hectares). Additionally, in the 'Other Rights' section, there is an entry indicating that the land is subject to the provisions of Section 36 B of the Maharashtra Land Revenue Code, 1966.

It appears that the 5.58 Hectare area of Village Nanoshi S.No. 57 underwent deforestation as per the Maharashtra State Gazette dated 25th January 1974.

During the actual on-site inspection, the said area was found to be a hilly, sloping terrain with wild vegetation/shrubs present. This vegetation appears to be dense in nature.

(P.T.O)

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This Panchnama has been written exactly as dictated by us, the Panchas. We have read it, and after verifying its correctness, we, the Panchas, have affixed our signatures/thumb impressions on it. This Panchnama is given in writing.

Place: Nanoshi, S.No. 57

Date: 22/04/2026

In the presence of:

[Signature]

Round Forest Officer

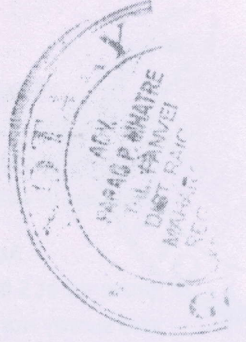
Dapoli

[Signature]

Forest Guard, Nanoshi

1) [Signature] Naresh Laxman Patil

2) [Signature] Sunil Bala Thakare



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Exhibit 3

Village Form No. 7/12
(Land Record Right Letter)

[Maharashtra Land Revenue Right Record notebook (Preparation & Maintenance) Act, 1971 under rules 3, 5, 6 & 7]
Village- Nanoshi Taluka- Panvel District- Raigad

Gut No & Sub Division : 125			Sub div of Survey No & Nature of holding		Local Name of Land:		
Area, Unit and Akar			Account No	Name of Bhogvatdar		Ferfar No.	Kul, Area & Other Rights
Local Name of Land	Ha.	Ar.	132	Supriya Chetan Dhidale 2.02.98		(1)	M L R C 1966 section 36 A (700)
Cultivated Area				Nikhil Chetan Dhindale 2.02.98			
Irrigated	0	0		Gitanjali Chetan Dhidale 1.52.04			
Unirrigated	0	0					
Total Area	0	0					
Uncultivated Area							
Class-A	5	58.00					
Class-B							
Total Area	5	58.00					
Assessment	0.00						
Assessment Judi Spl. Assessment							
Old Ferfar No.- 304,395,538,539,583,584,614,515,625,632,639,640,681,700,703							Boundary and Measurement sign

Village form No. XII
Crop Notebook

[Maharashtra Land Revenue Right Record notebook (Preparation & Maintenance) Act, 1971 under rules 3, 5, 6 & 7]

Village-Mahan Taluka-Alibag Dist. Raigad
Gut No & Sub Division: 125

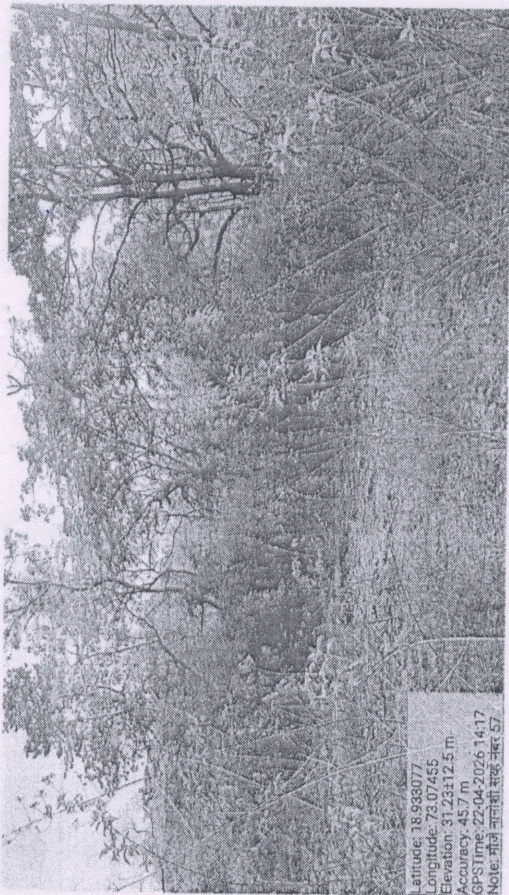
Year	Season	Code no of mix crop	Irrigated	Area Under Crops										Land not available for cultivation		Source of Irrigated	Remarks
				Area Under Mix Crops			crop & area under each crop			Area Under Pure Crops				Nature	Area		
				no of mix	Irrigated	Unirrigated	e of Crop	Irrigated	Unirrigated	e of Crop	Irrigated	Unirrigated					
5	6	7	8	9	10	11	12	13	14	15	16	17					
2023-24	All season	--	--	--	--	--	--	--	--	PRO FOREST	--	2.86.00	--	--	--	--	--

Sd/-

Talathi, Nanoshi
Taluka. Panvel
Dist. Raigad

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Exhibit - 3



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BEFORE THE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE, PUNE

Original Application No.80 of 2025 (WZ)

In the matter of :

Vanashakti & Ors ..Applicants

Versus

CIDCO & Ors. ...Respondents

Reply Affidavit of Respondent No.6

DATED 31st May,2026

D.M.GUPTE

ADVOCATE FOR RESPONDENT NO.6

3,LAXMAN APARTMENT

25/26, OLD TOPKHAHANA,

S'NAGAR, PUNE – 411 005

MOBILE : 9422317884

email:advgupte@gmail.com